

IN THE COURT OF NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
Original Application No. 1287/2024
(IA No 310/2025)

IN THE MATTER OF: -

NEWS ITEM TITLED "HOW THIS, RIVER, OF
FILTH CLAIMED TEEN, S LIFE" APPEARING
IN THE TIMES OF INDIA DATED 09.11.2024

... PETITIONER

STATUS REPORT ON BEHALF OF SUB DIVISIONAL MAGISTRATE, PUNJABI BAGH,
DISTRICT-WEST, REVENUE DEPARTMENT, GOVT. OF NCT OF DELHI IN
COMPLIANCE TO THE DIRECTIONS OF THIS HON'BLE TRIBUNAL ORDER DATED
30.04.2025.

Most respectfully Showeth:

1. That this Hon'ble Tribunal has issued an Order on 13.01.2025 wherein this Hon'ble Court has directed as under: -
"7. In the aforesaid circumstances, we direct the Commissioner, MCD and the District Magistrate, West Delhi to appear virtually on the next date of hearing and appraise the Tribunal."
2. That in compliance to the direction of this Hon'ble Tribunal, the worthy District Magistrate, West has appeared through virtually on 30.04.2025 and appraise this Hon'ble Tribunal that: -
"6. District Magistrate, West Delhi has appeared virtually and has submitted that ex gratia amount of Rs. 5 lakhs has been sanctioned for payment to the family members of the deceased boy and payment will be made within one week."
3. In this regard, it is mentioned here that the payment of ex-gratia relief of Rs. 5 Lakhs in accordance with the order vide no. F.1(87)/Relief/Building Collapse2010/2663 dated 05.03.2020 on the basis of Cabinet Decision No. 2808 dated 28.02.2020 and 2810 dated 05.03.2020 has been released in the account of next to kin of deceased vide UTR reference no. SBINR52025070911617792.



4. That this Hon'ble Tribunal has passed another direction on the last date of hearing, same is as under: -

"7. Learned Counsel for GNCTD has submitted that she will share the judgments of the Tribunal on quantum of compensation in such matters with the District Magistrate, West Delhi, who has assured that the issue of quantum of compensation will be re-examined in the light of those judgments and appropriate action will be taken."

5. That in compliance to the directions of this Tribunal, the Govt. Counsel has provided the following Judgements: -
1. Original Application No. 65/2021 titled as News item published in The Times of India dated 28.02.2021 titled "Delhi: Man charred to death as illegal factory catches fire" order dated 31.08.2021.
 2. Original Application No. 171/2021 titled as News item published in The Indian Express dated 12.07.2021 titled "Six killed in factory fire: Owner held, raids on to nab second accused" order dated 07.09.2021.
6. That the matter is under process for re-examination in accordance with the above judgement provided by the Govt. Counsel and the same is put up before the Higher Authority for re-examination on quantum of compensation in such matters in compliance to the directions of this Hon'ble Tribunal.
7. That it is mentioned here that the decision on quantum of compensation in such matters is policy matter and this office is not competent authority to decide, therefore, the present matter is put up before the Higher Authority.
8. The present status report is submitted in compliance to the directions of this Hon'ble Court order dated 13.12.2024.



(Handwritten Signature)
(DEEPAK PUNDIR, DANICS)
 SUB DIVISIONAL MAGISTRATE
 PUNJABI BAGH

Dated: - 26.07.2025
 Place: - New Delhi